

**IN THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

OA No. 129/2024

IN THE MATTER OF:

"News Item titled "Forest land five times Delhi's geographical area under encroachment govt. data shows" appearing in Deccan Herald dated 05.01.2024.

N.D.O.H.:19.04.2024

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2.	Copy of the order dated 09.02.2024 <u>ANNEXURE-A.</u>	
3.	Copy of the Affidavit <u>ANNEXURE-B.</u>	
4.	Copy of the letter <u>ANNEXURE-C.</u>	

**JABESTIN A.
Dy. Conservator of Forest**

IN THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA No. 129/2024

IN THE MATTER OF:

“News Item titled “Forest land five times Delhi’s geographical area under encroachment govt. data shows” appearing in Deccan Herald dated 05.01.2024.

Short Status Report of Forest Area as well as Encroachment Area in Hectares in compliance of order dated 09.02.2024 by the Department of Forest & Wildlife, GNCTD.

MOST RESPECTFULLY SHWEITH:

1. I, Jabestin A. S/o Sh. Arulraj aged about 40 years, posted as Deputy Conservator of Forest (P&M), Department of Forest & Wildlife, Government of NCT of Delhi being well conversant with the facts and such duly authorized in my official capacity to swear the present short status report.
2. It is most respectfully and humbly submitted that the deponent of the present status report has the utmost regard and respect for the majesty of the Hon'ble Tribunal and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the direction(s) issued by this Hon'ble Tribunal.

3. That Hon'ble Tribunal vide its order dated 09.02.2024 gave the following directions to the Department of Forest & wildlife, GNCTD:

"7. Let notices be issued to all the respondents except MoEF&CC which is already represented. Respondents may file their response within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

Copy of the order dated 09.02.2024 is annexed as **ANNEXURE-A.**

4. That in compliance of the above said direction it is most respectfully submitted:

- The total Ridge Reserve Forest Area of 7784 ha. as per notification dated 24.05.1994 under section 4 of Indian Forest Act (IFA), 1927 is divided as follows: -

Northern Ridge	87 ha.
Central Ridge	864 ha.
South Central Ridge (Mehrauli)	626 ha.
Southern Ridge	6200 ha.
Nanakpura Ridge	07 ha.
Total	7784 ha.

- As per the records available with the Department of Forest & Wildlife, GNCTD, the ownership and management of Ridge Reserve Forests notified under

Section 4 of Indian Forest Act, 1927 are with multiple agencies/departments. In case of Northern Ridge, the ownership/management of the ridge reserve forests is with Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD) and Department of Forest and Wildlife (DoFW). In case of Central ridge, the ownership/management is with DoFW, Army(Signal Regiment), DDA, CPWD(Budha Jyanti& Bhagwan Mahavir Vanasthali), NDMC(TalkatoraGarden), MHA, MCD, Northern Railways and Area allotted by L&DO. The ownership/management of entire southern central ridge is with DDA. And the ownership/management of Southern Ridge is with DoFW. The entire 7 Ha of Nanakpura Ridge is under the management of DDA.

- Out of the above mentioned ridge reserve forest areas notified under Sec 4 of Indian forest Act, 1927, final notification under section 20 of IFA, 1927 have been issued in respect of two villages in Southern Ridge comprising a total area of 96.16 Ha.

5. That in the matter of WPC 202/1995 pending before the Hon'ble Supreme Court of India titled as T.N. Godavarman Thirumulkpad vs. UOI & Ors. (with WPC No. 171/1996) an affidavit was filed on dated 15.07.1997 by GNCTD through Shri. R.K. Goel Conservator of Forest, GNCTD regarding the details of the Reserve Forest, Protected Forest and Plantations Area. Copy of the Affidavit is annexed

ANNEXURE B

6. That as per para 4 above, some of the area of ridge Reserve Forests are under the ownership/management of various

Section 4 of Indian Forest Act 1927 are with multiple agencies/departments. In case of Northern Ridge, the ownership/management of the ridge reserve forests is with Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD) and Department of Forest and Wildlife (DoFW). In case of Central ridge, the ownership/management is with DoFW, Army(Signal Regiment), DDA, CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali), NDMC(Talkatora Garden), MHA, MCD, Northern Railways and Area allotted by L&DO. The ownership/management of entire southern central ridge is with DDA. And the ownership/management of Southern Ridge is with DoFW. The entire 7 Ha of Nanakpura Ridge is under the management of DDA.

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ANNEXURE B

6. That as per para 4 above, some of the area of ridge Reserve Forests are under the ownership/management of various

agencies/departments. In compliance to the order dated 09.02.2024 Department of Forest & Wildlife, GNCTD is collecting updated information from all agencies/department to furnish encroachment details to the Hon'ble Tribunal. Copy of the letter is placed as **ANNEXURE-C.**

7. That in compliance of the order dated 15.01.2021 of the Hon'ble National Green Tribunal in "O.A. No.58/2013 titled as *Sonya Gosh V.GNCTD*" a Oversight Committee was formed under the chairmanship of Director General of Forest and Special Secretary, MoEF&CC, GoI to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The committee regularly monitors and reviews the status of notification of Ridge Reserve Forest under Section 20 of IFA, 1927 and progress of removal of encroachments from the Ridge Reserve Forest.

8. The details of Ridge Reserve Forest/ proposed Reserve Forest notified under Section 4 of IFA, 1927 and encroachment reported as on date which is under the possession of Department of Forest & Wildlife, GNCTD in tabular form is as below:

Table 1: Details of Ridge Reserve Forest/ Proposed Reserve Forest in Southern Ridge notified under Section 4 of IFA, 1927, which is under the possession of Department of Forest & Wildlife, GNCTD and encroachment reported to Oversight Committee in its meeting dated 13.03.2024.

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left as on date	Total encroachment removed from 2019 till date	Division
1	Aaya Nagar	14.5	12.9	1.731	South
2	Chhattarpur	21.3	20.917	0.283	South
3	Nebsarai	22.29	14.28	8.2	South
4	Sahoorpur	20.07	15.41	4.51	South
5	Devli	38.16	37.866	0.004	South
6	Asola	56.91	38.17	18.74	South
7	Bhatti	40.27	38.19	1.77	South
8	Maidangarhi	6.67	3.77	2.85	South
9	Saidulajab	9.2	8.72	0.41	South
10	Satbari	15.3	10.19	5.02	South
11	Jaunapur	24.2	11.66	12.7	South
12	Deramandi	33.6	12.66	20.75	South
13	Tughlakabad	33.9	31.62	2.5	South
14	Pulpehladpur	20.7	20.17	0.42	South
15	Rajokri	18.05	14.04	3.87	West
16	Rangpuri	20.7	14.257	6.323	West
17	Mahipalpur	1.4	1.43	0	West
18	Ghitorni	1.39	1.39	1.29	West
	Total	398.61	308.552	91.118	

9. It is humbly submitted that the status of encroachments on remaining Ridge Reserve

Forests, Protected Forests under the management of DoFW will be submitted to the Hon'ble Tribunal after verification in the field. Further, the DoFW is coordinating with other land owning agencies/departments to compile the encroachments details on the forest land under their possession.

10. Further, it is humbly requested from this Hon'ble Tribunal to allow the deponent to file additional status report in continuation of the present status report.

11. It is most respectfully and humbly submitted that the Department of Forest & Wildlife, GNCTD is seeking 4 weeks time to furnish the additional information.

12. It is most respectfully and humbly submitted that the deponent has highest respect and regard for the order(s) of this Hon'ble Tribunal. The present short Status Report is being placed before the Hon'ble Tribunal for its kind consideration and further directions if any.

Asabeety
18/04/2024.

DEPONENT

VERIFICATION

Verified at New Delhi on this ____ DAY OF APRIL, 2024 that the contents of this Status Report are true and correct on the basis of the information derived from the official record available with this Department and nothing has been concealed there from.

Asabeety
18/04/2024

DEPONENT

Item No.1

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 129/2024

News Item titled "**Forest land five times Delhi's geographical area Under encroachment govt. data shows**" appearing in Deccan Herald dated 05.01.2024

Date of hearing: 09.02.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Ravinder Kr. Gupta & Mr. Varun Gupta, Advs. for MoEF & CC
(Through VC)

ORDER

1. This original application under section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered exercising *suo-moto* jurisdiction in view of a newspaper report published in daily newspaper "Deccan Herald" dated 05.01.2024 under the title "**Forest land five times Delhi's geographical area Under encroachment govt. data shows**".

2. It is said that across the country there is large encroachment on forest land and broadly more than 7500 square kilometres of the recorded forest area of a total 7,75,288 square kilometers across the country has been encroached upon but no action has been taken by the concerned authorities in this matter. 56 percent of the forest area under encroachment falls under states of Assam, Arunachal Pradesh, Mizoram, Meghalaya, Tripura and Manipur.

3. The issue raised in the report is very serious and if the factum that no action has been taken by the authorities is correct that would make the matter more serious requiring immediate attention and action.

4. In our view, substantial question relating to environment has arisen.

5. Mr. Ravinder Kr. Gupta, learned counsel has put in appearance on behalf of Ministry of Environment, Forest & Climate Change (hereinafter referred to as '**MoEF & CC**') and states that since the matter relates to various state governments, the ministry has asked the concerned governments to take appropriate action and he may be granted some time to file his response to place on record the action taken by the ministry.

6. We also find that since the issue involves all the States and Union Territories across the country, Additional Chief Secretary/Principal Secretary of Environment & Forests of all the States and Union Territories be impleaded as respondents as under:-

- (1) Secretary, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003
- (2) Commissioner-cum-Secretary, Environment and Forest, Room No. 102, Secretariat, Andaman & Nicobar administration, Port Blair
- (3) Spl. Chief Secretary, Environment, Forest, Science and Technology Department, 4th Block, Ground Floor, Room No. 268, A.P Secretariat Office, Velagapudi, Andhra Pradesh
- (4) Principal Secretary, Department of Environment & Forest, Government of Arunachal Pradesh, Secretariat, Itanagar – 791 111
- (5) Additional Chief Secretary, Environment and Forest Department, A-Block, 4th Floor, Assam Secretariat, Dispur, Guwahati – 781 006
- (6) Principal Secretary, Environment and Forest Department, Sichai Bhawan, Post Office – Old Secretariat, Patna – 800 015

- (7) Secretary, Department of Environment and Forests, Room No. 411, 4th Floor, Delux Building, UT Secretariat, Sector – 9, Chandigarh – 160 009
- (8) Principal Secretary, Forest, Department of Forest, Government of Chhattisgarh, Secretariat, Raipur – 492 001
- (9) Secretary/Chief Conservator of Forests, Dadra & Nagar Haveli and Daman & Diu, Department of Personnel & Administrative Reforms, Ground Floor, Secretariat, Fort Area, Moti Daman, Daman (U.T) – 396 220
- (10) Principal Secretary, Environment & Forest, Environment Department, 6th Level, C-Wing, IP Estate, Delhi Secretariat, Delhi – 110 002
- (11) Secretary, Environment, Government of Goa, 2nd Floor, IT Hub, Altinho, Panaji, Tiswadi, Goa – 403 001
- (12) Additional Chief Secretary, Forest and Environment Department, Government of Gujarat, 14th Block, 8th Floor, Sachivalaya, Gandhinagar
- (13) Additional Chief Secretary to Government of Haryana, Environment & Climate Change Department, R.No. 406, 4th Floor, 5th Floor, New Secretariat, Sector 17, Chandigarh – 160 017
- (14) Additional Chief Secretary, Environment, Science & Technology, Government of Himachal Pradesh, Department of Personnel, H.P. Secretariat
- (15) Commissioner/Secretary to the Government, Department of Forest, Government of Jammu & Kashmir, Srinagar
- (16) Additional Chief Secretary, Department of Forest, Environment & Climate Change, Nepal House, Doranda Ranchi, Jharkhand – 834 002

- (17) Principal Secretary, Forest, Environment & Ecology Department, Karnataka Government Secretariat, Room No. 709, 7th Floor, 4th Gate, M.S. Building, Bangalore – 56000
- (18) Additional Secretary, Directorate of Environment & Climate Change (DoECC) 4th Floor, K.S.R.T.C Bus Terminal, Thampanoor, Thiruvananthapuram – 695 001, Kerala
- (19) Secretary, Department of Environment & Forest, Animal Husbandry, and Labour Employment & Training, 1st Floor, Paryavaran Bhavan, U.T. of Lakshadweep, Kavaratti
- (20) Additional Chief Secretary, Department of Forest, planning, Economics and Statistics, Government of Madhya Pradesh, Mantralaya, Bhopal
- (21) Principal Secretary, Revenue & Forest Department, Government of Maharashtra, 4th Floor, Mantralaya, Mumbai – 400 032
- (22) Additional Chief Secretary, Forest and Environment Department, Government of Manipur, Secretariat, Imphal – 705 001
- (23) Principal Secretary (Forest), Forest and Environment Department, Government of Meghalaya, Room No. 315, Additional Secretariat, Shillong – 793 001
- (24) PCCF and Principal Secretary (Forest), Department of Environment, Forest & Climate Change, Government of Mizoram, Secretariat, Aizawl – 796 001
- (25) Principal Secretary, Department of Environment, Forest & Climate Change, New Secretariat, Kohima, Nagaland
- (26) Additional Chief Secretary, Department of Forest & Wildlife, Government of Odisha, Kharbel Bhawan, Secretariat, Bhubaneswar – 751 001
- (27) Secretary, Science, Technology & Environment, IIIrd Floor, PHB Building, Anna Nagar, Puducherry

- (28) Secretary, Science, Technology & Environment, Government of Punjab, Academic Block, Mahatama Gandhi State Institute of Public Administration/Adjacent Sacred Heart, School, Sector - 26, Chandigarh
- (29) Principal Secretary (Forest and Environment), Government of Rajasthan, Vaniki Path, Near Secretariat, Jaipur – 302 005
- (30) PCCF cum Additional Chief Secretary, Forest and Environment Department, Government of Sikkim, Forest Secretariat, Deorali – 737 102 Gangtok, East Sikkim
- (31) Additional Chief Secretary, Environment and Forest Department, Government of Tamil Nadu, Namakkal Kavignar Maaligai, Fort St. George, Chennai 600 009
- (32) Spl. Chief Secretary, Environment, Science & Technology, Tankbund, Basheer Bagh Near NTR Gardens, Opposite Lumbini Park, Telangana – 500 022
- (33) Principal Secretary, Department of Science, Technology & Environment, Vigyan Prajukti O Paribesh Bhawan, P.N. Complex, Gorkhabasti, Agartala, West Tripura – 799 006
- (34) Principal Secretary, Forest Department, Government of Uttar Pradesh, Room No. 601, Bapu Bhawan, Secretariat, Vidhan Sabha Marg, Lucknow – 226 001
- (35) Principal Secretary, Department of Forest and Environment, Government of Uttarakhand, Subhash Road, Dehradun – 248 006
- (36) Principal Secretary, Department of Environment, 5th Floor, Pranisampad Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700 106
- (37) Commissioner/Secretary, Health & Medical Education/Forest, Ecology & Environment, Civil Secretariat, Leh, Ladakh – 194 101

(38) Director General, Forest Survey of India, Ministry of Environment, Forest and Climate Change, Kaulagarh Road, P.O. IPE Dehradun – 248 195, Uttarakhand

7. Let notices be issued to all the respondents except MoEF & CC which is already represented. Respondents may file their response within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

8. List on 19.04.2024.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

February 09, 2024
Original Application No. 129/2024
AS.

IN THE HON'BLE SUPREME COURT OF INDIA

WRIT PETITION (CIVIL) NO. 202 OF 1995

N. Godavarman Thirumulkpad

.....Petitioner

Union of India & Others
(with W.P.(Civil) No. 171/96)

.....Respondents

AFFIDAVIT OF SH. R.K.GOEL, CONSERVATOR OF FOREST, GOVT. OF N.C.T. OF DELHI

I, R.K Goel, do solemnly declare & affirm as under:

1. That a committee in terms of the Supreme court's judgement dated 12th Dec. 1996, has been constituted to identify forest area. Another committee has also been constituted to file status report about the identification of Forest areas.
2. That meeting of the committee to identify forest areas was held and concerned agencies, NGO's etc. have been asked to document the information, and to prepare maps etc.
3. That the committee has taken decision to identify areas above 2.5 acre having density of 100 trees per acre as well as stretches of land along roads, drains etc. having length of 1.0 Km. besides areas already shown as forests/etc. in revenue land records.
4. That the preliminary notification has been issued under section 4 of the Indian Forest Act, 1927 declaring the intention of Government to declare four Ridges as reserve forests which would become inviolable only after notification under section 20 of Indian Forest Act is issued after observing the due procedure. That the total area of these four ridges is 7777 hectares, the details of which are annexed as annexure-I. The land managing agencies of the ridge are CPWD, DDA, MCD and Delhi Forest Department.
5. That an affidavit has been sworn by the deponent on 28 February 1997 giving the details of the reserve Forest in N.C.T. Delhi and the Protected Forests & Forest areas under forest Department.

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6. That the protected forests and forest land in National Capital Territory of Delhi are managed by the agencies like DDA, Forest Department, CPWD, MCD, L&DO, Cantonment Board Irrigation and flood Department, PWD etc.
7. That the details of protected forest and forest lands under the management of forest Department of National Capital Territory of Delhi are at annexure -II.
8. That the details of Protected Forests notified vide notification No. F.SCO.32(C)/Noti-80-81/6974-81 dt.10.4.1980 under the management of other agencies are at annexure -III.
9. That the description of the forest Areas and plantation area under New Delhi Municipal Committee (N.D.M.C.) are annexed at Annexure -IV.
10. That the details of the forest areas and plantation areas under Municipal Corporation of Delhi (M.C.D.) are at Annexure -V.
11. That the details of forest areas and plantation areas along the Railway tracks in N.C.T. Delhi are at annexure -VI.
12. That the details of the forest areas and plantation areas along the drains and bunds are at annexure VII.
13. That the details of the forest areas and plantation areas in Delhi Cantt. are at annexure-VIII.
14. That the details of the forest areas and plantation areas along roads under P.W.D. are at Annexure -IX.
15. That the data and informations on forest areas/denuded forest areas and plantation area are documented based on the informations received from various green area managing agencies like PWD,CPWD,MCD, Contonment Board, Forest Department, Irrigation and flood control Department, NDMC etc.

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16. That this report does not contain the details of forest areas and plantation areas other than "Protected forests" managed by D.D.A. due to non furnishing of information by the D.D.A.

17. That the deponent submits respectfully that in view of above stated circumstances the deponent may be allowed to file another affidavit to fill gaps in the data/information submitted to the Hon'ble Supreme Court so far due to existence of multiplicity of greening agencies in National Territory of Delhi.


(DEPONENT)**VERIFICATION:**

Verified at New Delhi on this 15th day of September 1997 by the Deponent. That the contents of the above affidavit are true and correct on the basis of the information derived from the office record and nothing has been concealed therein.


(DEPONENT)

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Delhi, the 2nd March 1955

No. F.11(38)/54-P&D.-I.—Whereas the owners of not less than two-thirds of the shares in the land specified in the following schedule below have with a view to conservation of forests thereon represented in writing to the Collector of Delhi that, subject to certain conditions, the said land may be managed on their behalf by the State Administration as a protected forest.

Now therefore, the Chief Commissioner of Delhi in exercise of the powers conferred by sub-section (2) of Section 38 of the Indian Forest Act, 1927, is pleased to declare that sections 30, 32, 33, 34, 52 to 55, 64 to 69, 72, 76 and 79 of the said Act, shall apply to the said land.

SCHEDULE

District	Tehsil	Village with Haddast No.	Name of the owner	Field No.	Area in acres.	Boundary
Delhi	Delhi	Mukhmelpur Haddast No. 28.	Shanlat Dch.	81 to 84, 139, 173 to 175, 197 to 182, 185, 186, 189, 190, 1 2 to 199, 220, 230, 231, 242, 243, 256, 257, 272 to 275, 287 to 289, 299/1,300 to 339, 348, 358 to 364, 386, 387, 428 to 436, 439, 441 to 454, 494 to 500, 503, 504, 535, 536, 538, 539, 570, 571, 587, 588, 611, 615, 616, 618 to 620, 623 to 627.	133 Acres.	N. Land of village Zindapur. E. land of Garhi Khasro. S. land of Qadipur. W. land of Bodapur, Bijapur.

The Deputy Registrar, Delhi shall be deemed to be the Forest Officer in respect of the aforesaid land.

No. F.11(38)/54-P&D. II.—In exercise of the powers conferred by sections 30 and 32 of the Indian Forest Act, 1927, which have been applied to the land specified in the schedule to the Chief Commissioner's notification of even number and date and of all other powers enabling him in this behalf, the Chief Commissioner of Delhi is pleased to direct that the following rules shall apply to the said land.

RULES

1. No person shall cut, fell or lop any tree for any purpose whatsoever, or remove any forest produce, provided that subject to rule 3 below, the Mukhmelpur Co-operative Bhoomi Vikas Society Ltd., hereinafter referred to as the society, may by a resolution of its Committee, allow any owner or right holder to cut and remove trees, timber, and other forest produce for his own domestic and agricultural purposes at any time.

2. Subject to the approval of the Development Commissioner, Delhi, the society may by a resolution of its committee sell trees provided that a month's notice in writing of the proposed sale is given to the Development Commissioner, Delhi.

3. No living tree standing within 30 feet of the bank of any stream or torrent shall be felled for any purpose whatsoever.

4. No person shall herd, pasture, graze or retain sheep, goats, camels or other cattle on the land specified in the schedule annexed to Chief Commissioner's Notification No. F. 11(38)54-P&D. I, dated the 2nd March, 1955.

5. No person shall clear or break up land for cultivation provided that if in the opinion of the Development Commissioner, Delhi, the land is sufficiently protected from damage by floods and erosion, the society may, by a resolution of the Committee, allow any owner to cultivate the land to the extent permitted and according to the conditions laid down by the Development Commissioner, Delhi.

6. No person shall cut or remove grass, kahi or kana, provided that the society may, by a resolution of its committee, allow any owner to cut grass, kahi or kana for his own use or allow its sale to a contractor

on the condition that grass is cut above ground with a drati only.

7. No person shall set fire to grass, trees or timber, or kindle a fire on the land without taking reasonable precautions to prevent its spreading.

8. The quarrying of stone shall be prohibited, except with the permission of the Development Commissioner of Delhi, who will consult the Forest Officer, Delhi, before according such permission.

9. If the society appoints a forest-guard, the income from the compounding of offences against these rules under section 68 of the Indian Forest Act shall be credited to the funds of the society.

10. The Development Commissioner, Delhi is empowered to inspect the land, and if he is of the opinion that the management of the land is unsatisfactory, he may take such steps for the proper management thereof as may be agreed to between himself and the society.

11. If a forest-guard is appointed by the Government the sums realised by the compounding of forest-offences under Section 68 of Indian Forest Act shall be credited to the Consolidated Fund of the State of Delhi.

12. The management of the society shall be carried out under the supervision and control of the Deputy Registrar, Co-operative Societies, Delhi, on behalf of the Development Commissioner of Delhi.

The Deputy Registrar, Co-operative Societies, Delhi, shall be deemed to be a Forest Officer within the meaning of section 2(2) of the Indian Forest Act, 1927.

13. Hunting, shooting and fishing is prohibited in the closed area without a license issued by the Deputy Registrar, Co-operative Societies, Delhi.

14. No encroachment made on the land protected under section 38 of the Indian Forest Act after the issue of this notification shall be valid.

By Order,

J. C. RAMCHANDANI,

Secretary (Development) to the Delhi State Government, Delhi.

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(42)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

- | | | |
|---|----------|---|
| I. Northern Ridge in National Capital Territory of Delhi, surrounded on | North by | Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road. |
| | South by | Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. |
| | East by | Mall Road, Rajpur Road, Behind MCD Office. |
| | West by | Ice Factory, Malka Ganj, Dhobighat, and University Road. |
| (Approximate area 87 ha.) | | |
| II. Central Ridge in NCT of Delhi, surrounded on | North by | Link Road along Institutional area. |
| | South by | Dhaulakuan Military Farm, Sardar Patel Marg |
| | East by | Mandir Marg, Institutional area and Willingdon Crescent. |
| | West by | Indrapuri Road and Naraina Industrial area. |
| (Approximate area 864 ha.) | | |
| III. South Central Ridge in NCT of Delhi, surrounded on | North by | Outab Institutional area. |
| | South by | Vasant Kunj, Kishan Ganj. |
| | East by | Aurobindo Marg, Nazarika Bagh. |
| | West by | Jawahar Lal University Road, Vasant Kunj, Mehrauli. |
| (Approximately area 626 ha.) | | |
| IV. Southern Ridge in NCT of Delhi | North by | Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatoni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatchpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins. |
| | South by | State of Haryana. |
| | East by | Surajkund Road and State of Haryana. |

West by State of Haryana, Eastern. Boundary of Rajokari, Eastern Boundary of Malikpur, Kohli & Rangpuri.

(Approximate area 6200 ha.)

संख्या फाइल 10(42)/1/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/1/पी.ए./उ.व.स./93(1) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वल्प एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निगटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-1/PA|DCF|93|2018-23 (ii).— In pursuance of the provision of clause (c) of subsection (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-1/PA|DCF|93|(1)

dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name of the Lt. Governor of National Capital Territory of Delhi.

G. C. JOSHI, Dy. Secy

ANNEXURE-II

Protected Forest & Areas under Forests belonging to Forest Department, N.C.T. of Delhi

S.No.	Name of Forest	Area (Acres)	Name of the Village/ Forest Range	Boundary description/ Khasra No.
1.	Garhi Mandoo	85.00	Garhi Mandoo (Shahdara)	East-left Marginal Bund West-Yamuna River North-Gurudwara South-Adazamanpur Village Land
2.	Mukhmelpur	133.00	Mukhmelpur (Alipur)	As per Notification at Annexure-A
3.	Jindpur	199.00 119.00	Jindpur (Alipur)	---
4.	Mamoorpur	252.53	Mamoorpur (Alipur)	East-Singhoo West-Narela South-Singola Noth-Kundli (Haryana state)
5.	Ghoga Forest	26.40	Ghoga (Alipur)	East-Sanoth West-Ghoga South-Ghoga School North-Narela Rly.Station
6.	Shahpur Garhi	22.40	Shahpur Garhi (Alipur)	---
7.	Bawana Forests	80.0	Bawana (Alipur)	---
8.	Mitraun	105.26	Mitraun (Najafgarh)	874/1,874/1/2, 877/1/1,877/1/2
9.	Dhulsirus	12.00	Dhulsirus (Najafgarh)	Between Village Pochaupur & Dhulsirus Village

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				8
10.	Kapashera	10.67	Kapashera (Najafgarh)	Khasra Nos. 541-542,543-544, 545-546,547 to 551
11.	Sureda	4.21	Sureda (Najafgarh)	Around the track
12.	Goyala	31.48	Goyala (Najafgarh)	---
13.	Nasirpur (Sagarpur)	61.29	Dindarpur (Najafgarh)	Khasra No. 13,16,18,24,25,26, 37,45,49,52,53,54, 55,56,63 to 67,75/2, 76,81,82,85,86, 92,93,95.
14. x	Sultanpur	100.00	Sultanpur (D)	East-Kanjhwala- Bawana Road West-Village Chandpur South-Chandpur Road North-Village Bawana.

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE) X

DEVELOPMENT DEPARTMENT
DELHI ADMINISTRATION
5/9, UNDER HILL ROAD, DELHI.

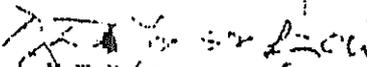
No. F. SCO 32(C)NOTI-80-81

Dated the 10 April 1980.

NOTIFICATION

In exercise of the powers conferred by Section 29 of the Indian Forest Act, 1927, read with the Government of India, Ministry of Home, notification No. 1043 & No. 106-1 dated 24.8.50 & 6.12.50, the Lt. Governor of Delhi is pleased to declare as protected forest, the areas specified in the Schedule hereto annexed.

By order,


(M.W.K. Yumkhat)
Secretary (Development)
Delhi Adm., Delhi.

NO. F. SCO. 32(C)/Noti-80-81/6974-81 Dt. 10.4.1980.

COPY forwarded to :-

1. The Secretary to the Govt. of India, Ministry of Agriculture, New Delhi.
2. The Secretary to the Lt. Governor, Delhi.
3. Private Secretary to the Chief Secy., Delhi.
4. Vice-chairman, DDA, New Delhi.
5. Commissioner, MCD, Town Hall, Delhi.
6. The Administrator, NDMC, New Delhi.
7. The Joint Director (Agri), Delhi.
8. The Coordination Department, Delhi Adm., Delhi.


(J.P. RAI)
UNDER SECRETARY (DEVELOPMENT)

X 343 11

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE)

DEVELOPMENT DEPARTMENT
 DELHI ADMINISTRATION
 5/9, UNDER HILL ROAD, DELHI.

10-4-80

No. F. SGO 32(C)NOTI-80-81

Dated the 10 April, 1980.

NOTIFICATION

In exercise of the power conferred by sections 30 and 32 of the Indian Forest Act, 1927 read with the Government of India, Ministry of Home notification No. 104 J and No. 146 J dated the 24th August and 6th December, 1950 which have been applied to the land specified in the Schedule to notification dated the 10th April, 1980, and of all other powers enabling him in this behalf, the Lt. Governor of Delhi is pleased to direct that the following Rules shall apply to the said land:

1. No person shall cut, fell or lop any tree for any purpose whatsoever or remove any forest produce.
2. Subject to the approval of the Lt. Governor Delhi, the Delhi Development Authority may sell trees provided a month's notice in writing is given.
3. No living tree standing within 30 feet of the bank of any stream or torrent bed fallen for any purpose, whatsoever,
4. No person shall herd pasture, graze or retain sheep, goats, camels or other cattle on the land specified in the schedule annexed to the Lt. Governor's Notification No. F.SGO 32(C)NOTI-80-81 dated the 10th April, 1980.
5. No person shall clear or break-up land for cultivation or any other purposes in said protected forests covered under the notification No. F.SGO 32(C)NOTI-80-81 dated 10.4.80.
6. No person shall cut or remove grass or any other plant except it is sold to contractor on the conditions laid down by the Delhi Development Authority.
7. No person shall set fire to grass, trees and timber or kindle a fire on the land without taking reasonable precaution to prevent its spreading.
8. The quarrying of stone shall be prohibited unless permitted by the Collector of Delhi.
9. Income from the compounding of offences against these rules under Section 68 of the Indian Forest Act shall be credited to the fund of Delhi Development Authority.
10. Hunting, shooting and fishing is prohibited in the protected forest areas without a license issued by the Director of Horticulture, Delhi Development Authority.
11. Director, Horticulture, Delhi Development Authority as well as his nominee shall be deemed to be a Forest Officer within the meaning of section 2(2) of the Indian Forest Act, 1927.
12. No encroachment made on the land protected under section 29 of the Indian Forest Act after the issue of this notification shall be valid.
13. The Lt. Governor/Chairman, D.D.A. is empowered to change the land of the land declared as protected forest area under section 29 of the Indian Forest Act, 1927.

By order,

Secretary (Development)

No.F.SCO.32(C)/Noti-80-81/6982-89 Dt. 10.4.1980.

COPY forwarded for information & necessary action to:-

1. The Secretary to the Government of India, Ministry of Agriculture, New Delhi.
2. The Secretary to the Lt. Governor, Delhi.
3. The Private Secretary to the Chief Secretary, Delhi.
4. The Vice-chairman, DDA, New Delhi.
5. The Commissioner, MCD, Town Hall, Delhi.
6. The Administrator, NDMC, New Delhi.
7. The Joint Director (Agri), Delhi Univ., Delhi.
8. The Coordination Department, Delhi Univ., Delhi.



(J.P. HAE)
UNDER SECRETARY (I. DEVELOPMENT)
DELHI ADMINISTRATION, DELHI

1	Mexu University Afforstation	F-12 D.D.A Land	3	Delhi	Mehrauli Katwaria Sarai Ber Sarai Masood Pur	200 Acres	7	North Road connecting outer Ring Rd. & Mehrauli Rd. going via ber Sarai, Katwaria Sarai & Qutab Hotel. South:-Mehrauli city & Qutab Minar area. East: Mehrauli Rd. & Boundry of Quila Rai Pithora West: Nehru University complex. North: Ridge Rd. Linking upper Ridge Rd. to Pusa Rd. & R. Block New Rajender Nagar. South: Todapur & Dashghara. East: Military area & Residential area. West: Dr. Krishna Menon Rd. (Inderpuri Rd.) from Pusa gate to Das ghara. North: Link Rd. from Panchkuian Rd to Pusa Rd. crossing. South:-Rabin-dra Rangshalla. East: Reading Road N.D.M.C Quarters. West: Upper Ridge Rd. going to Rabindra Rangshalla from Link Rd. & Bhooli Bhatyari Water Reservoir. North: Boundry of Acquired Land of Village Gokulpuri. South: Wazirabad Rd. from Jamuna River to Nand Ngri. East: Boundry of U.P. & Delhi Estate West:- Eastern Jamuna Canal.
2	R. Block Rajender Nagar	B-7 D.D.A Land	4	Delhi	Delhi	Nazul Estate 205 Acres	8	
3	Bhuli Bhatyari area	B-3 DDA Land	5	Delhi	Delhi	Nazul Estate 40 Acres		
4	Distt. Park Gokul Poni.	E-14, E-15, E-16 DDA Land	6	Delhi	GokulPuri & Masood Pur	7.5 Acres		

Handwritten notes and signatures, including a large signature that appears to be 'G. S. S. S.' and other illegible scribbles.

16

336

337 1/2

1	2	3	4	5	6	7	8
5	Dhaula Kuan Complex	F-6 Defence Land	Delhi	Mehraulli	Cantt. Area	200 acres	North:- Ring Rd. University Complex.
							South:- Subrato Park Colony.
							East:- Cantt. Boundary along with University complex.
							West:- Gurgaon Palam Road.
6	Southern Ridge Area	G-5 D-10 L&DO Land	Delhi	Delhi	Wazul Estate	2022 Acres	North:- Link Rd. Pusa Rd. South:- Patel Marg upto Dhaula Kuan Round about.
							East:- Road between Talkatora and President Estate.
							West:- Military area starts from D.Kuan Round about to Rajendra Nagar, new & Old.

cont...4/-

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3 Basant Nagar F-12 Delhi Mehrauli Basant Nagar, 200 Acres North:-Guru Harkishan Singh Kasum pur Mohadabad Pahari area Monument Land except Monument Pahari area

South:- Indian Airlines staff quarters & Boundary of acquired land in village Kasumpur
 East:- 100' wide Rd, passing on the west of Mehru University
 West:- Vasant Vihar Colony.
 North:- Basant Village & outer Ring Rd.

South: Boundary of acquired area in village Kasumpur

4 Vasant Vihar F-12 Delhi Mehrauli Mohd. pur 20 Acres North:-Guru Harkishan Singh Distt. Park DDA L&M Land Mohd. pur Mumtaz School & DTC Depot.

South:- Indian Airline staff quarters & Boundary of acquired land in village Kasumpur
 East:- 100' wide Road passing on the west of Mehru University.
 West:- Vasant Vihar Colony.

Cont...3/-

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SCHEDULE Village

Area Boundary

Distt. Tehsil

Zone Ownership

1. Distt. Park i/c Hauze F-4
 Khas picnic hut, Lake, D.D.A.
 Rose Garden etc.
 Hauz Khas
 Humayon pur
 Jeya Sarai
 400 Acres
 North:- 80' wide Rd (Harsukh Rd)
 D.D.A. Residential Scheme
 Safdarjang Block-B

South:- Outer Ring Road.

East:- Safdarjang Residential Scheme C-Block & Green Park.

West:- M-Avenue extension linking Ring Road & outer Ring Rd.

2. Jahan Panch City Forest
 F-9, 17
 D.D.A.
 Mehrauli
 Tughlakabad,
 Khirki, Chirag
 Delhi, Madan
 Gur.
 800 Acres
 North:- Group Housing Scheme
 T.P.D.P. Colony Greater
 Kailash-II
 Masjid Moth Phase-III
 Residential Scheme
 Chirag Delhi & Kalkaji

South:- Hamdard Institutional area Dakshinapuri Extn. Parks & Housing Ministry Complex

East:- Road No. 14 Linking Kalkaji, Mehrauli 150' wide, Badarpur Rd.

West:- Road Linking Outer Ring Rd. & Badarpur Mehrauli Rd.

Cont...2/-

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Orchard between Sahana Kalan, Meerri, Gulabi Bagh & Darbar Khan Nurseriy and other areas.

H+3
D.D.A.
Land.

Delhi

Sahana Kalan, Meerri, Sahara Khurd.

100 Acres

North:- Sahara Khurd & Road in Choraki No. 2 to Ashok Vihar.
South:- W.J. Canal, Kalidas Kars.
East:- Gulabi Bagh Colony.
West:- Shastri Nagar, N.G. Drain.

Area between Hill Road & Ludlo Castle Road.

C-11
I & D.O.
Land.

Delhi

Civil Station.

17 Acres

North:- Under Hill Road.
South:- Ludlo Castle Road.
East:- Private Bungalows.
West:- Private Bungalows.

Orchard in Wazirpur near Bharat Nagar & Meerri Colony.

H-3
D.D.A.
Land.

Delhi

Sahana Kalan, Wazirpur, Meerri.

120 Acres

North:- Wazirpur Residential Scheme Phase-III.
South:- Bharat Nagar, Meerri, Wazirpur J.J. Colony.
East:- N.G. Drain.
West:- Wazirpur Village & Phase-I Res:scheme.

Maya Puri green belt.

G-8
D.D.A.
Land.

Delhi

Mehrauli

5 Acres

North:- G-8, Rajouri Garden, G-14 Society, Subash Nagar.
South:- Rewari Line, Industrial Area Phase-I & III along Road connecting Ring Road & Jail Road.

East:- Ring Road.
West:- Jail Road.

Hastal Afforestation.

C-16
D.D.A.
Land.

Delhi

Mehrauli
Poshangirpur
Hastal
Budhela.

40 Acres
Approx.

North:- Najafgarh Drain
South:- Najafgarh Road.
East:- Vikas Nagar
West:- Uthman Nagar, T.T. Colony

8

18

330
17

	2.	3	4	5	6	7	8
11	Distt Park Jhalindi Tatarpur	D.D.A Land	Delhi	Delhi	Jhalindi Tatarpur	20 Acres	North: Road No.69 from G.T.Rd. to Tatar puri. South: G.T. Road. East: Seemaguri Road; West: Linking to Rd.No.
12	Zonal Green area Kalyan Puri, Tri- lokpuri, Kachripuri, Land Gazipur etc. Rd.No.56, Dilsaad Garden.	E-16 D.D.A	Delhi	Delhi	Kotla, Patpar Ganj, Kuchari- pur Gazipur, Mandoli, Fazal- pur.	373 Acre/s	North: National Highway Mother Dairy Village Mandoli. South: Village Kotla. East: Hirdon cut. West: Village Patpar Ganj.
13	Northern Ridge Area.	G-11 D.D.A Land	Delhi	Delhi	Civil Station	400 Acres Exp.	North: Alipur Rd., Office of the Development Comm- issioner & Viswa Vidyalaya Marf. South: Rd. going to ISBT from old sabji Mandi. East: Rajpura Rd. West: Malka Ganj, Kabir Basti.

25. District Park in
between Pitam Pura
Co-operative
Housing Society.

H - 1/4
D.D.A.
Land.

Delhi

Mehrauli

Sultan Pur
Kazea Madipur
Shakurpur,
Peer Garhi.

185 Acres.

North:- Saraswati Vihar.

South:- Rani Bagh, Shakur Pur
Railway line to Kohalak.

East:- Road No.41 Connecting
Ring Road to outer
Ring Road.

West:- Outer Ring Road from
Mangol Puri leading
to Railway line.

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DATA ON FOREST AREAS OF N.D.M.C.

NO.	DESCRIPTION OF AREA	AREAS IN HECT./ ABOVE 1 K.M.
1.	Janpath Road Berm (from Connaught Place to Aurangzeb Road).	1.76 Hect.
2.	Ashoka Road-Plantation & Green Strip (from Gole Post Office to C-Hexagon).	1.29 Hect.
3.	Rajinder Prasad Road (from Rafi Marg to Man Singh Road)	1.31 Hect.
4.	Ferozshah Road (from Windsor Place roundabout to Mandi House roundabout)	1.31 Hect.
5.	Tilak Marg (from C-Hexagon India Gate to Tilak Bridge).	1.00 Hect.
6.	Sikandra Road (from Mandi House roundabout to Tilak Bridge)	1.00 Hect.
7.	Safdarjung Road (from Akbar Road to Arvindo Marg crossing)	1.00 Hect.
8.	Tyagraj Marg (from Rajaji Marg to South Avenue)	1.00 Hect.
9.	Rajaji Marg (from Akbar Road to South Block)	1.06 Hect.
10.	Teen Murti Road (from Rajaji Marg to Police Station Kautilya Marg)	2.04 Hect.
11.	Willingdon Crescent Road (from Ram Manohar Lohia Hospital to Teen Murti round-about)	2.06 Hect.
12.	S.P.Marg (from 11-Murti to Dhaula Kuan)	4.00 Hect.
13.	Khushak Nallah (from Teen Murti Marg to Railway Bridge Satya Marg)	2.00 Hect.
14.	Malcha Marg Nallah (from Kautilya Marg to Pachsheel Marg)	2.00 Hect.
15.	Panchsheel Marg, (from S.P.Marg to Samrat Hotel)	6.04 Hect.
16.	Zakir Hussain Marg (from C-Hexagon India Gate to Oberoi Hotel)	1.05 K.M/4 Hect.
17.	Shahjahan Road (from C-Hexagon to Q-Point)	1.00 K.M/1 Hect.
18.	Humayun Road (from Shahjahan Road to Subramaniam Bharti Marg)	1.00 K.M/1 Hect.

..NO.	DESCRIPTION OF AREA	AREAS IN HECT/ ABOVE 1 K.M.
19.	Akbar Road (from Rajaji Marg to C-Hexagon India Gate)	2.00 K.M./1 Hect.
20.	Moti Lal Nehru Marg (from Q-Point to Vijay Chowk)	2.08 Hect.
21.	Maulana Azad Road (from Sunehri Bagh roundabout to Man Singh Road)	1.43 Hect.
22.	Man Singh Road (from Ashoka Road to Taj Man Singh Hotel)	1.09 Hect.
23.	Kasturba Gandhi Marg (from C-Hexagon India Gate to Connaught Place)	1.60 Hect.
24.	Baba Kharak Singh Marg (from Connaught Place to Ram Manohar Lohia Hospital)	1.00 K.M./0.65 Hect
25.	Rakab Ganj Road (from Talkatora Road to Mahadeva Road)	1.00 K.M./1 Hect.
26.	Talkatora Road (from Ram Manohar Lohia Hospital roundabout to Parliament Street roundabout)	1.00 K.M./0.34Hect
27.	Pt.Pant Marg (from Gole Post Office to North Block)	1.00 K.M/0.5 Hect
28.	Udyan Marg (from Park Street to Peshwa Road)	1.00 K.M./0.50Hect
29.	Mandir Marg (from Shankar Road to Panchkuian Road)	1.50 K.M/0.50Hect
30.	R.K.Ashram Marg (from Park Street to Panchkuian Road)	1.00 K.M/0.25 Hect
31.	Kautilya Marg (from S.P.Marg to Samrat Hotel).	1.50 K.M.
32.	Ashoka Road	2.0 K.M/0.20Hect

Statement showing the zone-wise detail of forest areas and plantation areas in NCT of Delhi, pertaining to Horticulture Department, M.C.D.

<u>S.N.</u>	<u>Name of site</u>	<u>Area</u>	<u>No. of trees</u>
1.	<u>West Zone-II</u>		
i)	Regional Park, Punjabi Bagh	10 Acre	880
ii)	Green Belt No.2 Punjabi Bagh	8 Acre	449
iii)	Green Belt No.3 Punjabi Bagh	5 Acre	850
iv)	N.H.P. Park B-3 Block Paschim Vihar	6 Acre	750
2.	<u>West Zone-I & III</u>		
i)	Sanitary Land Fill Tilak Nagar	12 Acre	600
ii)	-do- Uttam Nagar	13 Acre	680
3.	<u>Narela Zone</u>		
i)	Bhor Garh Nursery	4 Acre	400
4i)	<u>South Zone-I</u>		
i)	Park Vasant Lok Vasant Vihar	5 Acre	500
ii)	Park Opposite DDA Market Shanti Niketan	2.70 Acre	307
5.	<u>South Zone-II</u>		
i)	Gadai Pur Bandh	1.5 Km	550
ii)	M.B. Road near Ludo Sarai	3.9 Acre	750
iii)	Chirag Delhi Road	3.00 km	700
iv)	M.B. Road near Batra Hospital to Ludo Sarai	3.00 km.	2000
v)	Gurdwara Road	7.00km.	3200
vi)	Fatehpur Village Road	7.00	500
vii)	Arobindo Marg	2.00 km	2500
6.	<u>Shahdara (North)</u>		
i)	S.L.F. Sunder Nagri	2.5 Acre	250
7.	<u>Shahdara(South)</u>		
i)	Central Park Mayur Vihar Ph.III Pocket A2	1.00 Hec.	570
ii)	Green Belt Jhilmi Industrial Area GT Road	1.00 km.	1400
8.	<u>Rohini Zone-II</u>		
i)	Green Belt Opp. D-5 Satyawati Nagar		250
ii)	Green Belt in CD Block Park Ashok Vihar Phase-I		285

<u>S.N.</u>	<u>Name of Site</u>	<u>Area</u>	<u>No. of trees</u>
9.	<u>Central Zone</u>		
i)	Green belt along Feroz Gandhi Rd.	Above 2.50 Acre	Above 250 trees
ii)	Link Road near Defence Colony Green Belt and Central Verge	-do-	-do-
iii)	Nalla Sewa Nagar & Nalla Defece CKolony	-do-	-do-
iv)	Lodhi Road Nallah	-do-	-do-
v)	Covered Nallah Opp. Okhla Subzi Mandi	-do-	-do-
vi)	Green Strip Badarpur to Batra Cinema	-do-	-do-
vii)	Store Wala Park in New Friends Colony	-do-	-do-
viii)	W-Block Greater Kailash-II	-do-	-do-
ix)	S.L.F. Tughlakabad	-do-	-do-
x)	Rajiv Gandhi Smriti Van	-do-	d-do-

[Signature]
Deputy Director (Hort.) III
12/9/97

[Signature]
A.D.H. (Co-ord)

ANNEXURE-VI

FOREST AREAS/PLANTATION AREAS ALONG RAILWAY TRACKS
PLANTATION DONE BY FOREST DEPARTMENT

S.No.	Name of Railway Track	Description of Plantation	Lenth
1.	Khurja Rail Line	Tilak bridge to U.P. boarder	8 Km.
2.	Delhi Shahdara Rail Line	Old Yamuna bridge to U.P. border	8 Km.
3.	Delhi Gzili Shahrampur Rail line	Shahdara G.T.Road to U.P. border	5 Km.
4.	Karnal Railway line	Old subzi Mandi to Haryana border (Safiabad)	25 Km.
5.	New Delhi Mathura Railway line	Bridge No. 13 Nizamuddin to Delhi border	15 Km.
6.	Ring Railway line	Nizamudin to Nizamudin	35 Km.
7.	Shakurpur basti Railway line	Shakurpurbasti to Tikri border	16 Km.
8.	Dayabasti Railway line	Dayabasti to Gen. Store	03 Km.
9.	Dayabasti Railway line	Dayabasti to Delhi Cantt. station	06 Km.
10.	Palam Railway Marg	Delhi cantt station to shahad Railway Station	06 Km.
11.	Bijwasan Rail Marg	Shahbad Railway Station to Haryana Border	05 Km.

ANNEXURE-VII

**FOREST AREAS/PLANTATION AREAS
UNDER
IRRIGATION & FLOOD CONTROL DEPARTMENT**

S.No.	Name of Drains/Embankment	Location	Remarks
1.	Embankments		
	(I) Right marginal Embankment from Palla to Wazirabad	RD OM to RD 18300m	⊘
	(II) Jagatpur Bund	RD OM to RD 4388 m	
	(III) Left forward Bund (both sides)	RD OM to 5750 m	
	(IV) Shahdara Marginal Bund old Railway Bridge to Bagpat Rd.	RD OM to 11800 m	
2.	Drains:-		
	(I) New Drain	RD OM to RD 5400 m	
	(II) Drain No. 6	RD OM to RD 14725 m	
	(III) Karawal Nagar Drain	RD 340M to RD 1730 m	
	(IV) Bawana Escape	RD OM to RD 5000m	
	(V) Bawana Escape (Abandoned Reach)	RD 19790 (G.T.Road) to 24830 (RME)	
	(VI) Trunk Drain No. 1	RD OM to RD 3900m	
	(VII) Trunk Drain No. 2	RD 300 m to RD 3500 m	Planation done by forest Deptt. during August 1997
	(VIII) Shahdara Link Drain	RD 300 m to RD 3500m	-do-

(IX)	Gazipur Drain	RD OM to RD 4000 m (Left Bank)	27 Plantation done by forest Deptt. during Sept. 97.
(X)	Gazipur Drain	RD 4000 m to RD 6457m	
(XI)	Shahdara outfall drain (Left/Right bank)	RD 5075m to RD 5800m	
(XII)	Jaitpur Drain Badarpur power house chenal to Yamuna River		1195 mt.
(XIII)	Tow Drain Jaitpur Drain to S-Bund		1050 mt.
(XIX)	Feeder channel		400 mt.
(XV)	Nilothi Distributory		3500 mt.
(XVI)	Nilothi Minor	RD OM to RD 2100m	
(XVII)	Mundka Minor	RD OM to RD 2000m	
(XVIII)	Keshopur Minor	RD OM to RD 2360m	
(XIX)	Subminor		
	3	1000m	
	4	1000m	
	5	1000m	
	6	500m	
	8	1200m	
	9	1500m	
	A	1500m	
	B	500m	
(XX)	Najafgarh Drain:		
	(a) Dhansa Regulator to Kakrawla Regulator (Left Bank)	RD OM to 30700 m	
	(b) Dhansa Regulator to Badusarai (Right bank)	RD OM to 14500m	
	(c) Badusarai to downstream of N.G.Drain	RD 18000 m to 40,000m	

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ANNEXUREVIIIFOREST AREAS & PLANTATION AREAS
in DELHI CANTT.

1. On Road Brar Square
Railway crossing- -- 8.0 Hect.
Indrapuri

 2. Between Roads
Mandir Marg and -- 3.0 Hect.
Cassela Road
-

ANNEXURE -IX

FOREST AREAS/PLANTATION AREAS ALONG THE ROADS

S.No.	Name of Road	Description	Length of Road (in Km.)
1.	G.T.Karnal Road (N.H.1)	-	17.7 Km.
2.	Inner Ring Road	Azadpur to Azadpur	40.0 Km.
3.	Shanti path Extension (Rao tula Ram Marg from Moti Bagh Crossing to Gurgaon Road)		3.5 Km.
4.	Outer ring Road from Rao Tula Ram marg junction to Junction of Road No. 5, Joining Mool Chand Hospital with chirag Delhi.		8.57 Km.
5.	Road No. 4		2.55 Km.
6.	Road No. 5		2.96 Km.
7.	Panchsheel Marg		2.69 Km.
8.	Siri fort Road Joining Road No. 5 and Panchsheel Marg		1.25 Km.
9.	Road No. 9 (M-Avenue)		2.14 Km.
10.	Link Road joining Panchsheel Marg to Mehrauli Badarpur Road		0.80 Km.
11.	Road joining outer Ring Road to M.B.Road		3.43 Km.
12.	Road No. 25		3.86 Km.
13.	Road Joining Patel Rd. to Ring Road		3.68 Km.

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14. Road No. 36 (Mayapuri Road)	3.01 Km.
15. Road No. 45	3.50 Km.
16. Road No. 46	1.10 Km.
17. Subterteriall Road joining okhla Industrial Estate to M.B.Road	5.47 Km.
18. Road No. 14	3.87 Km.
19. Road No. 13	1.50 Km.
20. Road No. 15	3.80 Km.
21. Road joining patel Road to Ring Road Ruoining parallel to Railevayline	2.01 Km.
22. Road No. 29	1.88 Km.
23. Road No. 30	1.97 Km.
24. Road No. 26	5.34 Km.
25. Road No. 41	2.61 Km.
26. Road No. 43	1.20 Km.
27. Road No. 44	1.96 Km.
28. Road No.42	1.42 Km.
29. Road No.37	2.72Km
30. Road No.75	3.14Km
31. Road No.57	5.25Km.
32. Road No.57-A	1.00 Km
33. Road No.56	5.72 Km.
34. Road No. 58	2.44 Km.

34)

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35.	Road No. 59 Joining Wazirabad barrage to Loni Road	5.54 Km.
36.	Link Road Joining Rd. No. 56 & 58	2.21 Km.
37.	Road No. 63 Joining Loni Road to U.P. boarder	0.64 Km.
38.	Road No. 59 Joining Rd. No. 63 & 64	1.30 Km.
39.	Road No. 64 Joining G.T. Road to Road No. 63	3.20 Km.
40.	Marginal bund joining Rd. No. 75 to G.T.Road	4.80 Km.
41.	Road No. 68	
42.	Road No. 7	
43.	Road No. 8	
44.	Road No. 10	
45.	Road No. 3	
46.	HH-8 Gurgaon Road	
47.	Mathura Road	
48.	Road No. 11	
49.	Road No. 12	
50.	Vikas Marg	
51.	Road No. 71	
52.	Road No. 72	
53.	NH-24 (B-Pass)	
54.	Noida Road	

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILD LIFE
2- FLOOR, A-BLOCK, VIKAS BHAWAN I.P. ESTATE, NEW DELHI-110002

F.1(2634)/Legal/HQ/23-24/ 361-74

Date: 18.04.2024

To,

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi 110023
2. The Commissioner, MCD, Dr. S.P.M. Civic Centre, Minto Road, Delhi- 110002
3. The Chief Executive Officer, Office of Cantonment Board, Sadar Bazar, Delhi Cantt- 110010
4. The Chairperson, NDMC, 3rd Floor, Palika kendra, New Delhi
5. The Land & Development Officer, Ministry of Urban Development, Gate 4, 'A', Wing, 6th floor, Moulana Azad Road, Nirman Bhawan New Delhi - 110 011
6. The Engineer-in-Chief, PWD, 12th Floor, MSO Building, IP. Estate, New Delhi- 110002
7. The Director General, CPWD, 101 -A, Nirman Bhawan, New Delhi — 110001
8. The Pr. Chief Engineer, Northern Railway, Headquarters Office, J68J+X22, Baroda House, KG Marg, New Delhi, Delhi-110001
9. The Defence Estate Officer, Delhi Cantt. New Delhi - 110010
10. The Col (Q) Land Br. HQ Delhi Area C/0 56 APO

Sub: In compliance of Hon'ble NGT Court order dated 09.02.2024, in OA No. 129/2024, for seeking details of encroachment in ridge reserve forest-reg.

Ref.: Letter no. F.1 (2611)/Legal/HQ/23-24/8906-09 dated 18.03.2024 regarding forest areas in NCT of Delhi. (copy enclosed)

Sir/ Madam,

This is in continuation to this office letter dated 18.03.2024 and order dated 09.02.2024 of the Hon'ble NGT Court in OA No. 129/2024, News item titled "Forest land five times Delhi's geographical area under encroachment govt. data shows" . The relevant part of the order is reproduced below:

.....Let notices be issued to all the respondents except MoEF&CC which is already represented. Respondents may file their response within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....

In view of the above order, your kind attention is invited towards the notification of ridge reserve forests dated 24.05.1994 & 19.03.1996, vide which 7784Ha of land is notified ridge under section 4 of Indian Forest Act (IFA), 1927. The ridge reserve forests are under the ownership of various land owning agencies/ departments, details regarding ownership and management with respect to each notified ridge Reserve Forest as per this office records are enclosed for kind reference.

In this regard, it is requested to provide details of the encroachment, if any, on ridge reserve forest as notified u/s 4 of IFA, 1927 for compliance of directions of Hon'ble NGT Court directions.

Encl.as above.

Yours Faithfully

Asabest
18/04/2024

(Jabestin A.)

Dy. Conservator of Forests (P&M)

Copy to:

1. PS to APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
2. PA to CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi.
3. CF, Department of Forests and Wildlife, Govt. of NCT of Delhi.
4. DCF (North/Central/South/West), GNCTD

Asabest
18/04/2024

(Jabestin A.)

Dy. Conservator of Forests (P&M)